

(3)

OA.1447/93

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.

Date of Decision: 09.09.1993

Shri Balwant Singh

Applicant

Versus

Union of India

Respondents

Shri S.N. Bhardwaj

Counsel for the applicant

Shri P.P. Khurana

Counsel for the respondents

SINGLE BENCH JUDGEMENT (Oral)

(delivered by Hon. Member (J) Shri C.J. ROY)

Both are heard. The present OA is filed by the applicant who is a Draughtsman Grade-III in the CPWD, challenging the transfer order dated 16.6.93 (Annexure P-2). This transfer order reflects that the name of the applicant is at Sl.No.12 and that he is posted from N.Divn to DCC-5.

2. The learned counsel for the respondent has filed a short reply in which it is stated that the transfer order passed on 16.6.93 is revised vide order No.174 dated 20.7.93. After the transfer order is cancelled by the respondents and subsequent issue of revised order, the OA filed for cancellation of the impugned transfer order becomes infructuous. The learned counsel for the applicant has seen the counter and both the parties agree that this OA may be disposed of, as having become infructuous.

3. The OA is therefore, dismissed as having become infructuous.

4. In case the applicant is aggrieved by any other action of the respondents, he is at liberty to approach this Tribunal with an application for it.

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msb
(C.J. ROY)
MEMBER (J)
09.09.1993